

agree to recognise the Union operating there?

SHRI K. HANUMANTHAIYA : I could not follow the question that he put.

DR. SARADISH ROY: You have given the project allowance to the P & T employees, but the railway employees are not given. Secondly, I want to know whether the union that sponsored the strike will be given recognition.

SHRI K. HANUMANTHAIYA: I have already answered those questions in the statement itself and in the subsequent answers that I have given to the hon. Members. It is a question not merely of question and answer between the Members and the Minister, it is a question for cool thinking, sitting together and talking over matters, so that the matters can be settled. I am prepared for it.

SHRI KALYANASUNDARAM (Tiruchirapalli) : On a point of order. The hon. Minister is misleading the House, because it is no more under the purview of arbitration. The workers are not making any new demand. The Railway Board has already accepted it in principle, and specifically for Barauni, to allow project allowance to those who are eligible. They have failed to implement it.

MR. SPEAKER: You can raise it, but not through a point of order.

SHRI S.M. BANERJEE (Kanpur): You can see the letter.

SHRI BHOGENDRA JHA : They have accepted it, and have said that the details are to be worked out.

MR. SPEAKER : You can send it to me, I will forward it to the Minister. Papers to be laid.

SHRI VAYALAR RAVI (Chirayinkil) : We have given a Calling Attention Notice

with regard to the cold-blooded murder of Mr. Nepal Roy, an M.L.A. of West Bengal. It is calculated to reduce the majority of the party there. So, we want to have a discussion, and an assurance that all MLAs will be given protection in West Bengal. Otherwise, it will be impossible to have democratic Government in West Bengal.

#### PAPERS LAID ON THE TABLE

##### NOTIFICATIONS UNDER ALL INDIA SERVICES ACT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPTT. OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :—

- (1) The Indian Forest Service (Appointment by Competitive Examination) Amendment Regulations, 1970, published in Notification No. G. S. R. 1956 in Gazette of India dated the 28th November, 1970.
- (2) The Indian Forest Service (Initial Recruitment) Amendment Regulations, 1970 published in Notification No. G. S. R. 1957 in Gazette of India dated the 28th November, 1970.
- (3) The Indian Forest Service (Released Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1970 published in Notification No. G. S. R. 1958 in Gazette of India dated the 28th November, 1970.
- (4) The Indian Administrative Service (Appointment by Competitive Examination) Amendment Regulations, 1970 published in Notification No. G.S.R. 2015 in Gazette of India dated the 19th December, 1970.

[Shri Ram Niwas Mirdha]

- (5) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1970 published in Notification No. G. S. R. 2016 in Gazette of India dated the 19th December, 1970.
- (6) The Indian Administrative Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1970 published in Notification No. G.S.R. 2017 in Gazette of India dated the 19th December, 1970.
- (7) The Indian Police Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1970 published in Notification No. G. S. R. 2018 in Gazette of India dated the 19th December, 1970.
- (8) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1970 published in Notification No. G. S. R. 2020 in Gazette of India dated the 19th December, 1970.
- (9) The Sixteenth Amendment of 1970 to the Indian Administrative Service (Pay) Rules, 1954 published in Notification No. G. S. R. 2021 in Gazette of India dated the 19th December, 1970.
- (10) The Seventeenth Amendment of 1970 to the Indian Administrative Service (Pay) Rules, 1954 published in Notification No. G. S. R. 2023 in Gazette of India dated the 19th December, 1970.
- (11) The Indian Police Service (Probationers Final Examination) Second Amendment Regulations, 1970 published in Notification No. G. S. R. 2 in Gazette of India dated the 2nd January, 1971.
- (12) The Indian Police Service (Uniform) (Amendment) Rules, 1970 published

in Notification No. G. S. R. 49 in Gazette of India dated the 9th January, 1971.

- (13) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1971 published in Notification No. G. S. R. 135 in Gazette of India dated the 24th January, 1971.
- (14) The India Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1971 published in Notification No. G. S. R. 136 in Gazette of India dated the 24th January, 1971.
- (15) G. S. R. 137 published in Gazette of India dated the 24th January, 1971 constituting for the State of Himachal Pradesh a State cadre of the Indian Forest Service.
- (16) The Indian Forest Service (Pay) Amendment Rules, 1971 published in Notification No. G. S. R. 138 in Gazette of India dated the 24th January, 1971.

[Placed in Library. See No. LT-56/71]

REPORT, GOVT. RESOLUTION & STATEMENT  
re. TARIFF COMMISSION AND REVIEWS &  
ANNUAL REPORTS OF S. T. C. AND

M. M. T. C.

THE MINISTER OF FOREIGN  
TRADE (SHRI L. N. MISHRA) : I beg to  
lay on the Table—

- (1) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951 :—
- (i) Report (1970) of the Tariff Commission (Hindi and English versions) on the Half-yearly Review (January-June, 1969 and July-December, 1969) of the Dye Intermediates Industry.
- (ii) Government Resolution No. 14(5)-Tar/69 dated the 25th February, 1971 (Hindi and English versions) notifying Government's decisions on the above Report.

[Placed in Library. See No. LT-57/71]